CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.NO.228/2003

Monday, this the 19th day of May, 2003.



CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

- U.Damodaran,
 Sub Post Master,
 Nut Street, Vadakara-4.
- M.Gangadharan,
 Assistant Post Master,
 Koilandy.H.P.O. Applicants

By Advocate Mr R.Sreeraj

۷s

- Union of India rep. by its Secretary, M/o Communications, New Delhi.
- The Chief Post Master General, Kerala Circle, Trivandrum.
- 3. The Superintendent of Post Offices,Vadakara Division,Vadakara. Respondents

By Advocate Mrs K.Girija, ACGSC

The application having been heard on 19.5.2003, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Learned counsel for the applicants states that on account of certain technical defects and wantings in the O.A.,

the applicant would prefer to withdraw the O.A. with liberty to file a proper application later. The liberty is granted. The O.A. is dismissed as withdrawn with liberty to file a fresh O.A. in accordance with law. No costs.

Dated, the 19th May, 2003.

T.N.T.NAYAR ADMINISTRATIVE MEMBER

VICE CHAIRMAN

trs